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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 18.11.2026*

CNR No. DLHC010547782026

\+ **BAIL APPLN. 4878/2026, CRL.M.A. 35530/2026, CRL.M.A. 35531/2026, CRL.M.A. 35528/2026, CRL.M.A. 35529/2026 & CRL.M.A. 35532/2026**

KARUNESH SINGH .....Petitioner

Through: Mr. Rajat Mehrotra, Advocate.

versus

STATE OF NCT OF DELHI .....Respondent

Through: Mr. Amit Ahlawat, APP for State with Ms. Megha Garg, Advocate and SI Manish Kumar and HC Surender, PS Cyber South.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks anticipatory bail in case FIR No. 152/2025 of PS Cyber Police Station South, New Delhi for offence under Section 308/318(4)/319/340 BNS.

2. Broadly speaking, the allegation against the accused/applicant is his involvement in a cyber fraud racket. The factual matrix setup in the FIR is

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that on 20.11.2025, the complainant *de facto* received a phone call from an unknown person regarding renewal of his BSES electricity meter and the caller asked the complainant *de facto* to pay Rs. 13 through a web link; and that on clicking the web link, transaction failed but mobile phone of the complainant *de facto* got hacked, about which the complainant *de facto* came to know subsequently. The cyber fraudsters obtained a loan of Rs. 5,00,000/- in the name of the complainant *de facto* and also carried out unauthorized transactions of almost the same amount from his two bank accounts. In the course of investigation, it got revealed that about Rs. 2,00,000/- were transferred from the bank account of the complainant *de facto* to CSC Wallet of the present accused/applicant. The accused/applicant stated before the IO that he had shared his CSC Wallet details with one Ravi Kumar and Surya, who belonged to his neighbouring village.

3. Learned counsel for accused/applicant submits that he is innocent and rather himself is a victim, because Ravi Kumar and Surya cheated him by changing the password of his CSC Wallet. It is submitted that the accused/applicant did not derive any benefit and admittedly, he is not the person who made that fraud phone call to the complainant *de facto.* It is further submitted that the accused/applicant himself had lodged a complaint with the police that his CSC Wallet stood compromised. It is submitted that the accused/applicant is ready and willing to join investigation, so he deserves to be granted anticipatory bail.

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4. Learned APP for State assisted by IO/HC Surender accepts notice and strongly opposes the anticipatory bail application on the ground of nature and gravity of the offence. It is also revealed by the IO that even subsequent to the credit of Rs. 2,00,000/- in his CSC Wallet, the accused/applicant also made further payments.

5. According to prosecution case, part of the cheated amount was credited to the CSC Wallet of the accused/applicant in November 2025. It is the case of the accused/applicant that in February 2026 he lodged the first complaint regarding the alleged compromising of his CSC Wallet. There is no explanation as to why the accused/applicant did not immediately flag the issue in November 2025 itself when he received the SMS regarding the wrongful credit of money into his CSC Wallet. Even the said complaint of February 2026 was lodged by him subsequent to receipt of notice from the IO to join the investigation. Further, even during the period from November 2025 to February 2026, the accused/applicant also made payments from CSC Wallet, so it cannot be believed that he was unaware about credit of that amount in his account.

6. Not only this, according to the IO, same CSC Wallet account of the accused/applicant is found involved in another FIR of cyber fraud, which is FIR No. 17/2025 of PS Cyber Srinagar, J&K.

7. In view of above circumstances, need for custodial interrogation of

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accused/applicant, as submitted by IO does not sound unreasonable, in order to unearth the expanse of the offence and multiple layers - both horizontal and vertical, of the beneficiaries.

8. Therefore, I do not find it a fit case to grant anticipatory bail. The anticipatory bail application and the accompanying applications are dismissed.

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(JUDGE)

NOVEMBER 18, 2026/*dr*

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